

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1197  
ANSWERED ON MONDAY THE 10<sup>TH</sup> FEBRUARY, 2020  
MAGHA 21, 1941 (SAKA)**

**SCOPE OF CSR USE**

**QUESTION**

**1197. SHRI HIBI EDEN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether there is any proposal to extend the scope of CSR applicability to Limited Liability Partnerships (LLPs) which are within the purview of the Ministry of Corporate Affairs;**
- (b) if so, the details thereof;**
- (c) whether there is any proposal to extend the scope of CSR applicability to Banks registered under the Banking Regulation Act, 1949 and similarly placed entities not covered under Companies Act; and**
- (d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

**(a) to (d): As of now there is no such proposal. However, a High Level Committee (HLC-2018) on Corporate Social Responsibility constituted by this Ministry has recommended the following:**

**“The scope of CSR applicability be extended to Limited Liability Partnerships (LLPs) which are within the purview of the MCA. The applicability of CSR may also be extended to Banks registered under the Banking Regulation Act, 1949. The applicability of CSR provisions may also be extended to similarly placed entities not covered under Companies Act through necessary amendments in Companies Act and, if necessary, in their respective statutes.”**

**The HLC-2018 submitted its report on 7<sup>th</sup> August, 2019 which is already in public domain and can be accessed at [www.mca.gov.in](http://www.mca.gov.in).**

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